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## In the Central Administrative Tribunal Principal Bench: New Delhi

CCP 403/92 in OA 2247/89

Date of decision: 20.01.1993.

Shri A.K. Raizada

... Petitioner

Versus

Shri T.S.R. Subramanian, Secretary to the Govt. of India & Another

... Respondents

Coram:-

The Hon'ble Mr. Justice V.S. Malimath, Chairman The Hon'ble Mr. I.K. Rasgotra, Member (A)

For the petitioner

For the respondents

Shri S.M. Rattan Paul, Counsel.

Shri P.P.Khurana, Counsel.

Judgement(Oral) (Hon'ble Mr. Justice V.S. Malimath, Chairman)

petitioner's counsel produced a copy in which he has stated that he has discussion with Development Commissioner of Handicrafts on the 24.12.1992 regarding implementation of the judgement of the Tribunal and that he has been assured that expeditious steps would taken for implementation of the same. In the light of the said discussion and assurance given by the Development Commissioner the petitioner has undertaken to withdraw this contempt petition. In view of these developments we these proceedings with liberty to the petitioner to take action under the Contempt of Courts Act in the event of the judgement of the Tribunal not being implemented within a reasonable time or if any time is fixed in the application said to have been filed for this purpose within that time. Notice of contempt is discharged.

(I.K. RASGOTKA)
MEMEBR(A)

(V.S. MALIMATH)
CHAIRMAN

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